THE RAJASTHAN ILD SKILLS UNIVERSITY, JAIPUR ACT, 2017

(Act No. 6 of 2017)

(Received the assent of the Governor on the 28th day of March 2017)

An

Act

to establish and incorporate Rajasthan ILD Skills University at Jaipur in the State of Rajasthan.

Be it enacted by the Rajasthan State Legislature in the Sixty-eighth Year of the Republic

of India, as follows:-

CHAPTER I Preliminary

- **1. Short title, extent and commencement.-** (1) This Act may be called the Rajasthan ILD Skills University, Jaipur Act, 2017.
 - (2) It shall extend to the whole of the State of Rajasthan.
 - (3) It shall come into force at once.
 - 2. Definitions.- In this Act, unless the context otherwise requires,-
 - (a) "Academic Council" means the Academic Council of the University;
 - (b) "affiliated college" means a college or institute admitted to the privileges of the University;
 - (c) "authority" means any authority of the University as specified in this Act;
 - (d) "Board" means the Board of Management of the University;
 - (e) "Chancellor" means the Chancellor of the University;
 - (f) "college" means a constituent college or an affiliated college;
 - (g) "competency" means the ability to use acquired knowledge and learning and development of character for performing a job role successfully or efficiently;
 - (h) "Comptroller" means Comptroller of the University;
 - (i) "constituent college" means a college maintained by the University;
 - (j) "credit framework" means the framework, developed by the university, built on measure units of education, skills, and learning credits for a student to achieve the competency for performing a job role successfully or efficiently;
 - (k) "Dean" means the Dean of the Faculty or the Dean of the constituent college;
 - (1) "Director" means Director of Skill Education, Director of Human Resources Development, Director of Students' Welfare and other Directors of specified areas, which the University may create from time to time;
 - (m) "Faculty" means Faculty in the University as specified in this Act and the Statutes;
 - (n) "Governor" means the Governor of the State of Rajasthan;
 - (o) "Head" means Head of a department or division of the discipline;
 - (p) "hostel" means a place of residence for students of the University maintained or recognized by the University either as part of, or separate from, the University;
 - (q) "IFCI Ltd." means the Industrial Finance Corporation of India Ltd., a Government company registered under the Companies Act, 1956 (Central Act No.1 of 1956);
 - (r) "ILD" means the Institute of Leadership Development, Jaipur, a society registered under the Rajasthan Societies Registration Act, 1958 (Act No.28 of 1958);
 - (s) "National Occupational Standards" means National Occupational Standards formulated by the Sector Skill Councils or, as the case may be, by the National Skills Qualification Committee;

- (t) "National Skill Development Agency" means the National Skill Development Agency, an autonomous body, registered as a Society under the Societies Registration Act, 1860 (Central Act No. 21 of 1860);
- (u) "National Skill Development Corporation" means the National Skill Development Corporation, a company registered under the Companies Act, 1956 (Central Act No. 1 of 1956);
- (v) "National Skills Qualification Framework" means the National Skills Qualification Framework notified by the Ministry of Finance (Department of Economic Affairs) Government of India vide Notification No. 8/6/2013-Invt. dated 27th December, 2013:
- (w) "National Skills Qualification Committee" means the Committee set up in accordance with para 14(i) of the Notification No. 8/6/2013-Invt. dated 27th December, 2013 issued by the Ministry of Finance (Department of Economic Affairs) Government of India;
- (x) "officer" means an officer of the University as specified in this Act or any other person in the employment of the University who is declared as officer by the Statutes:
- (y) "prescribed" means as prescribed by the Statutes of the University;
- (z) "Registrar" means the Registrar of the University;
- (za) "Regulations" means the Regulations made under section 36;
- (zb) "Sector Skill Council" means the Sector Skill Council specified in Notification No. 8/6/2013-Invt. dated 27th December, 2013 issued by the Ministry of Finance (Department of Economic Affairs) Government of India;
- (zc) "skills" means the qualification and competency achieved through education, training and learning for performing a job role successfully and efficiently;
- (zd) "Statutes" means the Statutes of the University made under section 34;
- (ze) "student" means the person enrolled in the University for taking a course of study for a degree, diploma, certificate or other academic distinction;
- (zf) "teacher" means a person not below the rank of Assistant Professor appointed or recognized by the University for the purpose of imparting instructions and/or conducting and guiding research and includes any other person who may be declared by the Statutes to be a teacher;
- (zg) "University" means the Rajasthan ILD Skills University, Jaipur as established and constituted under this Act; and
- (zh) "Vice-Chancellor" means the Vice-Chancellor of the University.

CHAPTER II

The University and the Chancellor

- **3. Establishment and incorporation of the University.-** (1) There shall be established in the State of Rajasthan a University at Jaipur by the name of the Rajasthan ILD Skills University, Jaipur.
- (2) The University shall consist of a Chancellor, a Vice-Chancellor, a Board of Management, an Academic Council, and other authorities and officers as set forth in this Act or as provided in the Statutes.
- (3) The University shall be a body corporate having perpetual succession and a common seal and shall sue and be sued by its corporate name.

- (4) The University shall be competent to acquire and hold property, both movable and immovable, to lease, sell or otherwise transfer any movable or immovable property which may have become vested in or have been acquired by it for the purpose of the University, and to borrow money from the Central Government, State Government or any other sources approved by the Central Government or State Government and it may enter into a contract and do all other things necessary for the purpose of this Act.
- (5) In all suits and other legal proceedings by or against the University, the pleadings shall be signed and verified by the Registrar and all processes in such suits and proceedings shall be issued to and served on the Registrar.
- (6) The headquarters of the University shall be at Jaipur which shall be the headquarters of the Vice-Chancellor.
- **4. Jurisdiction.-** The jurisdiction of the University shall extend to, and the powers conferred by or under this Act shall be exercisable by it in, all its colleges (both constituent and affiliated), centres, divisions, departments, institutes and institutions.
 - 5. Objects of the University.- The University shall have the following objects, namely:-
 - (a) imparting skill education and training, and emerging as one amongst the foremost institutions of quality in skill education recognised by industry nationally and internationally;
 - (b) providing instructions, teaching and training including development of skill in various branches and specialised fields of study including imparting skills that have employment potentiality;
 - (c) developing inter disciplinary courses as an approach and to promote research and development in new and emerging areas in skill education;
 - (d) promoting skill education in an integrated and holistic manner with higher education so as to ensure pathways for progression and mobility across forms of education and skills; and
 - (e) such other objects as the University may from time to time determine.
- **6. Admission to the University.-** (1) The University shall, subject to the provisions of this Act, Statutes and Regulations, be open to all persons.
 - (2) Nothing contained in sub-section (1) shall require the University-
 - (a) to admit to any course of study any person who does not possess the prescribed academic qualification or standard; or
 - (b) to retain on the rolls of the University any student whose academic record is below the minimum standard required for the award of a degree, diploma or other academic distinction; or
 - (c) to admit any person or retain any student whose conduct is prejudicial to the interests or discipline of the University or the rights and privileges of other students and employees; or
 - (d) to admit to any course of study students larger in number than those prescribed.
- (3) Subject to the provisions of sub-section (2), reservation of seats in admission for the students belonging to the Scheduled Castes, Scheduled Tribes and Backward Classes and women students shall be made in accordance with the provisions of any law for the time being in force or in accordance with the policy of the State Government.
- **7. Powers and functions of the University.-** The University shall exercise the powers and perform the functions, as under:-

- (a) to recognise, in such manner and in accordance with such parameters, as may be prescribed, institutions of skill education and training and affiliate such institutions:
- (b) to develop credit framework in accordance with the National Occupational Standards;
- (c) to develop Qualification Packs and Occupational Standards for identified job roles in consultation with the Sector Skill Councils or, as the case may be, National Skills Qualification Committee and industry;
- (d) to align qualifications, course programs to National Skills Qualification Framework;
- (e) to identify and collaborate with industries for purposes of practical training of students in skills and to define norms for recognition of competency attained by a student in such practical training in industry for the purpose of earning credits;
- (f) to lay down norms for a credit framework for transfer of credits to promote new learning opportunities without compromising on learning outcomes;
- (g) to institute skills education, teaching or other academic positions required by the University, with such qualifications and designations as it may deem fit, and to appoint persons on tenure, term or otherwise to such positions;
- (h) to appoint persons working or having commensurate experience of working, in any other university or educational institution or any industry, possessing the required knowledge or competency, as adjunct, guest or visiting faculty of the University on such terms and for such duration as the University may deem fit;
- (i) to co-operate with any other organization in the matter of skill education and training for such purposes as may be agreed upon on such terms and conditions as the University may from time to time determine;
- (j) to collaborate and co-operate with other colleges, universities, research institutions, not-for-profit organizations, industry associations, professional associations or bodies, or other organizations in India and Overseas, subject to any other law for the time being in force, to conceptualize, innovate, design, develop, deliver, offer, evaluate and validate specific educational and research programs, training programs, consulting assignments, and exchange programs for students, faculty members and others;
- (k) to initiate and undertake programs for the development and training of faculty, researchers, and support staff of the University in partnership, collaboration, cooperation, joint venture, strategic alliance or any other form of mutually beneficial relationship with any other institution or institutions of similar vision, mission, strategic architecture, and objectives across the world, subject to any other law for the time being in force;
- (l) to provide for undergraduate and postgraduate instructions in skill education and in other allied branches of learning as the University may deem fit;
- (m) to institute courses of study and hold examinations for and confer degrees, diplomas, certificates and other academic distinctions on persons who have pursued a prescribed course of study in the University including part courses carried out in any other University or recognized institutes for the purpose;
- (n) to confer honorary degrees and other distinctions as may be prescribed;

- (o) to admit colleges and institutes, not maintained by the University, to the privileges of the University, and to withdraw all or any of such privileges;
- (p) to establish and maintain colleges, schools, centres, divisions, departments, institutes relating to skill education and training;
- (q) to establish and maintain laboratories, libraries, institutes and museums for teaching and training;
- (r) to create teaching posts and to appoint persons to such posts;
- (s) to create administrative and other posts and to appoint persons to such posts;
- (t) to institute and award fellowships, scholarships, stipends and prizes in accordance with the Statutes:
- (u) to institute and maintain residential accommodations for students and staff of the University;
- (v) to fix, demand and receive such fees and other charges as may be prescribed;
- (w) to supervise and control the residence, conduct and discipline of the students of the University, and to make arrangements for promoting their health and welfare; and
- (x) to do all such acts and things whether incidental to the powers aforesaid or not as may be required in order to further the objects of the University.
- **8.** The Chancellor.- (1) The Governor of the State of Rajasthan shall, by virtue of his office, be the Chancellor of the University.
- (2) The Chancellor shall be the head of the University and shall when present, preside at the convocation of the University.
- (3) Every proposal to confer an honorary degree shall be subject to the confirmation of the Chancellor.
- (4) The Chancellor may, on his own motion or on an application, call for and examine the record of any officer or authority of the University in respect of any proceeding to satisfy himself as to the regularity of such proceeding or the correctness, legality or propriety of any decision taken or order made therein, and if in any case, it appears to the Chancellor that any such decision or order should be modified, annulled, reversed or remitted for reconsideration, he may pass orders accordingly:

Provided that every application to the Chancellor for the exercise of the powers under this section shall be preferred within three months from the date on which the proceeding, decision or order to which the application relates was communicated to the applicant:

Provided further that no order prejudicial to any person shall be passed unless such person has been given an opportunity of making his representation.

- (5) The Chancellor shall exercise such powers and perform such other duties as are conferred on him by this Act or Statutes.
- **9. Visitation.-** (1) The Chancellor shall, on the advice of the State Government or on his own motion, have the right to cause an inspection to be made by such person or persons as he may direct, of the University, its buildings, laboratories and equipments and of any constituent units of the University and may cause an inquiry to be made in the like manner of any matter connected with the University.
- (2) The Chancellor shall, in every case, give due notice to the University of his intention to cause an inspection or inquiry.

- (3) The Chancellor shall communicate to the University with reference to the result of such inspection or inquiry, and may after ascertaining the opinion thereon of the University, advise the University upon the action to be taken and fix a time limit for taking such action.
- (4) The University shall, within the time limit so fixed, report to the Chancellor, the action which has been taken or is proposed to be taken on the advice tendered by the Chancellor.
- (5) The Chancellor may, where action has not been taken by the University to the satisfaction of the Chancellor within the time limit fixed and after considering any explanation furnished or representation made by the University, issue such directions as the Chancellor may think fit and the University shall comply with such directions.
- (6) Notwithstanding anything contained in the preceding sub-sections, if at any time the Chancellor is of the opinion that in any manner the affairs of the University are not managed in furtherance of the objects of the University, or in accordance with the provisions of this Act, statutes and regulations, or the special measures are desirable to maintain the standards of the University teaching, training and examination, he may indicate to the University any matter in regard to which he desires an explanation, and call upon the University to offer such explanation, within such time as may be specified by him. If the University fails to offer any explanation within the time specified or offers an explanation which in the opinion of the Chancellor is unsatisfactory, the Chancellor may issue such instructions as may appear to him to be necessary and desirable in the circumstances of the case and may exercise such powers as necessary for giving effect to these instructions.
- (7) The University shall furnish such information relating to the administration of the University as the Chancellor may require.

CHAPTER III

Authorities of the University

- **10. Authorities of the University.-** The following shall be the authorities of the University, namely:-
 - (i) the Board of Management;
 - (ii) the Academic Council;
 - (iii) the Finance Committee;
 - (iv) the Faculties including Post-graduate studies and their Board of Studies; and
 - (v) such other bodies of the University as may be declared by the Statutes to be authorities of the University.
- 11. The Board of Management and its constitution.- (1) The Chancellor shall as soon as may be after the first Vice-Chancellor is appointed, constitute the Board of Management.
 - (2) The Board of Management shall consist of the following, namely:-
 - (i) the Vice-Chancellor Ex-officio Chairman;
 - (ii) the Secretary to the Government in-charge of the Department of Skill, Employment and

Entrepreneurship Ex-officio or his nominee not below the rank of Deputy Secretary Ex-officio

(ii) the Secretary to the

	Government in-charge of the	
	Finance Department or his	
	nominee not below the	Ex-officio
	rank of Deputy Secretary	Member;
(iv)	the Commissioner of the	
	Rajasthan Skill and	Ex-officio
	Livelihoods Development	Member;
	Corporation	
(v)	Eleven persons nominated by	
	the IFCI Ltd.	Member;
(vi)	one Member of Rajasthan	
	Legislative Assembly to be	
	nominated by the Speaker of	
	the Rajasthan Vidhan Sabha	Member;
(vii)	two eminent educationists	
	from the field of skill education	
	to be nominated by the State	Member;
	Government	
(viii)	one Director to be nominated	
` /	by the Vice-Chancellor	Member;
(ix)	one Dean to be nominated by	,
` /	the Vice-Chancellor	Member;
(x)	one Professor to be nominated	,
· /	by the Vice-Chancellor	Member;
(xi)	Registrar	Ex-officio
` /		Member-
		Secretary.
		Scoretary.

Explanation.- For the purposes of this sub-section, expression "Secretary to the Government in-charge" means the Secretary to the Government in-charge of a department and includes an Additional Chief Secretary and a Principal Secretary when he is in-charge of that department.

- (3) The term of the office of the members of the Board other than the ex-officio members shall be two years.
- (4) No action or proceedings of the Board shall be invalid merely on the ground of the existence of any vacancy or defect in the constitution of the Board.
- (5) One third of the members of the Board including all Ex-officio Members shall form quorum at a meeting of the Board:

Provided that if a meeting of the Board is adjourned for want of quorum, no quorum shall be necessary at the next meeting called for transaction of the same business.

- (6) The members of the Board other than the officers of the University shall not be entitled to any remuneration for the performance of their functions under this Act except such daily and travelling allowances as may be prescribed.
- (7) The Board for the purpose of consultation may invite any person having experience or special knowledge on any subject under consideration to attend its meeting and such person may

speak or otherwise take part in the proceedings of such meeting but shall not be entitled to vote, however, he shall be entitled to such allowances for attending the meeting as may be prescribed.

- (8) Normally the Board shall on dates to be fixed by the Vice-Chancellor meet once in every three months, however, Vice-Chancellor may, whenever he thinks fit, and shall, upon the requisition in writing signed by not less than five members of the Board, convene a special meeting of the Board.
- 12. Powers and functions of the Board.- (1) Subject to the provisions of this Act and the Statutes, the Board shall be the Chief Executive body of the University and shall manage and supervise the properties and activities of the University and shall be responsible for the conduct of all administrative affairs of the University not otherwise provided for in this Act.
- (2) Without prejudice to the generality of the foregoing powers, the Board shall exercise the following powers and perform the following functions, namely:-
 - (i) to consider and approve the financial requirements, estimates and the budget of the University;
 - (ii) to hold and control the property and the funds of the University and issue any general directive on behalf of the University;
 - (iii) to accept or transfer any property on behalf of the University;
 - (iv) to administer funds placed at the disposal of the University for the purpose intended;
 - (v) to arrange for the investment and withdrawal of the funds of the University;
 - (vi) to borrow money for capital investments with prior approval of the State Government and make suitable arrangements for its repayment;
 - (vii) to accept on behalf of the University trusts, bequests and donations;
 - (viii) to consider and approve the recommendations of the Academic Council wherever required;
 - (ix) to direct the form and use of the common seal of the University;
 - (x) to appoint such committees and bodies as it may deem necessary and set down the terms of reference thereof in accordance with the provisions of this Act and the Statutes:
 - (xi) to grant affiliation to colleges or institutes on the recommendation of the Academic Council or withdraw such affiliation;
 - (xii) to consider and approve establishment of a new college or Faculty, amalgamation of two or more constituent colleges or Faculties into a single constituent college or Faculty or abolition of a college or Faculty or reconstitution of any of the existing Faculties on the recommendation of the Academic Council; and
 - (xiii) to approve the recommendations of the selection committee for appointment, in the prescribed manner, of officers, teachers, employees of the rank of Assistant Registrar and above in the University.
- **13. The Academic Council.-** (1) The Academic Council shall consist of the following, namely:-
 - (i) the Vice-Chancellor Ex-officio Chairman;
 - (ii) the Director, Students' Welfare Ex-officio Member:
 - (ii) the Director, Human Resource

	Development	Ex-officio
		Member;
(iv)	the Chairpersons of all	Ex-officio
	Faculties	Member;
(v)	the Deans of all constituent	Ex-officio
, ,	colleges	Member;
(vi)	the Controller of Examinations	Ex-officio
` /		Member;
(vii)	the University Heads of all	
	the departments from each	
	Faculty (from teaching	
	campuses only not below the	
	rank of Associate Professor)	Member;
(viii)	one teacher of the Professor	
	rank from each Faculty to be	
	nominated by the Vice-	Member;
	Chancellor on rotational basis	
(ix)	One eminent Educationist	
, ,	from outside of the University	
	to be nominated by the Vice-	Member;
	Chancellor	
(x)	the Registrar	Member;
(xi)	the Director of Skill education	Ex-officio
. ,		Member-Secretary.
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- (2) All members of the Academic Council other than the ex-officio members shall hold office for a term of two years.
- (3) One third of the members of the Academic Council shall form quorum at a meeting of the Council:

Provided that if a meeting of the Council is adjourned for want of quorum, no quorum shall be necessary at the next meeting for the transaction of the same business.

- (4) Normally the Academic Council shall meet once in every four months on such dates as may be fixed by the Vice-Chancellor, however, special meetings of the Academic Council can be called by the Vice-Chancellor.
- **14. Powers and functions of the Academic Council.-** (1) The Academic Council shall subject to the provisions of this Act and the Statutes have the power of prescribing by regulations all courses of study and training and determining curricula, and shall have general control on teaching and other educational programmes within the University, and shall be responsible for the maintenance of standards thereof.
- (2) The Academic Council shall have power to make regulations consistent with this Act and the Statutes relating to all academic matters and also to amend or repeal them.
- (3) In particular, and without prejudice to the generality of the foregoing powers, the Academic Council shall have power-
 - (i) to advise the Board and Vice-Chancellor on all academic matters including the control and management of libraries and affiliation of colleges to the privileges of the University;

- (ii) make recommendation for the institute to of Professorships, Associate Professorships, Assistant Professorships and other teaching posts;
- (iii) to make recommendation for the constitution or reconstitution of departments or Faculties of teaching;
- (iv) to make regulations regarding the admission of students to the University and to determine the number of students to be admitted;
- (v) to make regulations relating to the courses of study leading to degrees, diplomas and certificates;
- (vi) to make regulations relating to the conduct of examinations and to maintain and improve standards of Skill education;
- (vii) to make recommendation to the Board regarding conferment of honorary degree;
- (viii) to make recommendations regarding the qualifications to be prescribed for teachers in the University; and
- (ix) to exercise such other powers and perform such other functions as may be conferred or imposed on it under the provisions of this Act or by the Board or by the Vice-Chancellor.

15. Finance Committee.- (1) The Finance Committee shall consist of—

the Vice-Chancellor Ex-officio Chairman;

(ii) the Secretary to Government incharge of the Finance Department or his nominee not below the rank of Deputy Ex-officio Secretary Member;

the Secretary to the Government (iii) in-charge of the Department of the Skill, Employment and Entrepreneurship, or his nominee not below the rank of Ex-officio **Deputy Secretary**

the Director, Skill education (iv) Ex-officio Member;

three nominee of the Board who (v) shall be the non-official member of the Board the Comptroller

Member: Ex-officio Member-

Member:

Secretary.

Explanation.- For the purposes of this sub-section, expression "Secretary to the Government in-charge" means the Secretary to the Government in-charge of a department and includes an Additional Chief Secretary and a Principal Secretary when he is in-charge of that department.

(2) Finance Committee shall have the following functions, namely:-

- (i) to examine the annual accounts and budget estimates of the University and to advise the Board thereon;
- (ii) to review the financial position of the University from time to time; and
- (iii) to make recommendations to the Board on all matters relating to the finances of the University .
- **16. Faculties and their Board of Studies.-** (1) The University shall have the Faculties of skill education, training and such other Faculties as may be prescribed.
- (2) These Faculties shall comprise of such departments, divisions or centres as may be prescribed, however, depending on the nature of the subject and functions, one department or centre may cater to the needs of more than one Faculty.
- (3) Each Faculty shall consist of such members as may be prescribed and Dean of the concerned Faculty shall be the Chairman of the Faculty.
 - (4) Functions of each Faculty shall be as follows:-
 - (i) to review teaching programme and suggest improvement thereof;
 - (ii) to consider the recommendations of the respective Board of Studies and to place the same before the Academic Council for consideration and approval;
 - (iii) the Faculties shall be responsible for Bachelor and Post-graduate degree programme; and
 - (iv) to perform such other functions as may be assigned to it by the Academic Council or Vice-Chancellor.
- (5) There shall be a Board of Studies for each Faculty, the constitution of which shall be such as may be prescribed and Dean of the Faculty concerned shall be the Chairman of the Board of Studies.
 - (6) The Board of Studies shall have the following functions, namely:-
 - (i) to propose to the Faculty concerned, the courses of study and curricula for various programmes of instructions offered by that Faculty; and
 - (ii) to perform such other functions as may be directed by the Dean of the Faculty concerned, other authorities and Vice-Chancellor.
- 17. Constitution of Committees.- Every authority shall have the power to appoint committees which may unless otherwise provided in this Act or Statutes consist of the members of the authority and such other persons as members as it may deem fit.
- 18. Provisions in relation to membership of authorities.- (1) Save as otherwise provided in this Act, if any member other than ex-officio member of any authority or body of the University is unable by reason of his death, resignation, removal or otherwise to complete his full term of office, the vacancy so caused shall, as soon as convenient, be filled by the nomination and the person so nominated shall fill such vacancy for the unexpired portion of the term for which the member in whose place such person is nominated would otherwise have continued in office.
- (2) The Board may remove any person from membership of any authority or body of the University on the ground that such person has been convicted of any offence involving moral turpitude or conduct not befitting the office held by the concerned member with the approval of the Chancellor:

Provided that prior approval of the Chancellor shall not be necessary where such a person has been convicted by a competent court of law:

Provided further that no such order shall be made against any person without giving him a reasonable opportunity of being heard.

(3) A person who is a member of any authority or body of the University as a representative of another authority or body, whether of the University or not, shall cease to be a member of such authority or body, if before the expiry of the term of his membership he ceases to be a member of that other authority or body by which he was nominated:

Provided that he may continue to hold his office till his successor is nominated.

(4) Whenever any person becomes a member of any authority or body of the University by virtue of the office held by him, he shall forthwith cease to be a member of such authority or body, if he ceases to hold such office:

Provided that he shall not be deemed to have ceased to hold his office merely by reason of his proceeding on leave for a period not exceeding four months.

- (5) Any member, other than an ex-officio member, of any authority or body of the University may resign his office by letter addressed to the Vice-Chancellor and such resignation shall take effect from the date on which the same is accepted by the authority competent to fill the vacancy or on the expiry of three months from the date of its receipt by the Vice-Chancellor, whichever is earlier.
- **19.** Validity and protection of acts.- (1) No act or proceeding of any authority or body of the University shall be invalid by reason of the existence of any vacancy among its members or by reason of some person having taken part in the proceedings who is subsequently found to have been not entitled to do so.
- (2) Save as otherwise provided in this Act, all the acts done or orders made in good faith by the University or any of its authorities shall be final and no suit shall be instituted against or damages claimed from the University or its authority for anything done or purported to have been done in pursuance of this Act or the Statutes or the Regulations.
- (3) No suit or other legal proceeding shall lie against any officer or other employee of the University in respect of anything which is in good faith done or intended to be done in pursuance of this Act or any Statutes.

CHAPTER IV

Officers of the University

- 20. Officers.- The following shall be the officers of the University, namely:-
 - (i) the Vice-Chancellor;
 - (ii) the Directors;
 - (iii) the Deans;
 - (iv) the Registrar;
 - (v) the Comptroller;
 - (vi) the University Librarian;
 - (vii) the Controller of Examinations;
 - (viii) the Estate Officer; and
 - (ix) such other persons in the service of the University as may be declared by the Statutes to be the officers of the University.
- **21. The Vice-Chancellor.-** (1) The Vice-Chancellor shall be a whole time paid officer of the University and shall be appointed by the Chancellor in consultation with the State Government from amongst the persons included in the panel recommended by the Selection Committee prescribed by the Statutes.
- (2) The eligibility of the person to be appointed as Vice-Chancellor, and the manners, criteria and procedure for preparation of the panel referred to in sub-section (1), shall be such as may be prescribed.

(3) The term of the office of the Vice-Chancellor shall be three years from the date on which he enters upon his office or until he attains the age of seventy years, whichever is earlier:

Provided that the same person shall be eligible for reappointment for a second term.

- (4) The Vice-Chancellor shall receive such pay and allowances as may be determined by the State Government. In addition to it, he shall be entitled to free furnished residence maintained by the University and such other perquisites as may be prescribed.
- (5) When a permanent vacancy in the office of the Vice-Chancellor occurs by reason of his death, resignation, removal or the expiry of his term of office, it shall be filled by the Chancellor in accordance with sub-section (1), and for so long as it is not so filled, stop-gap arrangement shall be made by him under and in accordance with sub-section (6).
- (6) When a temporary vacancy in the office of the Vice-Chancellor occurs by reason of leave, suspension or otherwise or when a stop-gap arrangement is necessary under sub-section (5), the Registrar shall forthwith report the matter to the Chancellor who shall make, on the advice of the State Government, arrangement for the carrying on the function of the office of the Vice-Chancellor.
- (7) The Vice-Chancellor may at any time relinquish office by submitting, not less than sixty days in advance of the date on which he wishes to be relieved, his resignation to the Chancellor.
- (8) Such resignation shall take effect from the date determined by the Chancellor and conveyed to the Vice-Chancellor.
- (9) Where a person appointed as the Vice-Chancellor was in employment before such appointment in any other college, institute or university, he may continue to contribute to the provident fund of which he was a member in such employment and the University shall contribute to the account of such person in that provident fund.
- (10) Where the Vice-Chancellor had been in his previous employment, a member of any insurance or pension scheme, the University shall make a necessary contribution to such scheme.
- (11) The Vice-Chancellor shall be entitled for travelling and daily allowance at such rates as may be fixed by the Board.
 - (12) The Vice-Chancellor shall be entitled to leave as under:-
 - (a) leave on full pay at the rate of one day for every eleven days of active service; and
 - (b) leave on half pay at the rate of twenty days for each completed year of service:

Provided that leave on half pay may be commuted as leave on full pay on production of medical certificate.

- **22. Powers and duties of the Vice-Chancellor.-** (1) The Vice-Chancellor shall be the principal executive academic officer of the University and ex-officio Chairman of the Board, Academic Council and other authorities and shall in the absence of the Chancellor preside at the convocation of the University and confer degrees on persons entitled to receive them.
- (2) The Vice-Chancellor shall exercise general control over the affairs of the University and shall be responsible for due maintenance of discipline in the University.
 - (3) The Vice-Chancellor shall convene meetings of the Board and Academic Council.
- (4) The Vice-Chancellor shall ensure faithful observance of the provisions of this Act and Statutes and Regulations.
- (5) The Vice-Chancellor shall be responsible for the presentation of the annual financial estimates and the annual accounts to the Board.

- (6) The Vice-Chancellor shall, where immediate action is called for, have power to make an order so as to exercise any power or perform any function which would ordinarily have been exercised or performed by any other authority under this Act or the Statutes and shall in such case as soon as may be thereafter report his action to such authority and if such authority disagrees with the action of the Vice-Chancellor, the matter shall be referred to the Chancellor whose decision thereon shall be final.
- (7) Where any action taken by the Vice-Chancellor under sub-section (6) affects any person in the service of the University to his disadvantage such person may prefer an appeal to the Board within thirty days from the date on which such person has been served with a notice of the action taken.
- (8) If the Vice-Chancellor is satisfied that a decision of the Board is not in the best interest of the University, he shall refer it to the Chancellor whose decision thereon shall be final.
- (9) Subject to the provisions of the preceding sub-section, the Vice-Chancellor shall give effect to the decisions of the Board regarding the appointments, promotions and dismissal of officers, teachers and other employees of the University.
- (10) The Vice-Chancellor shall be responsible for the proper administration of the affairs of the University and for a close co-ordination and integration of teaching.
- (11) The Vice-Chancellor shall exercise such other powers and perform such other duties as are conferred or imposed on him under the provisions of this Act and the Statutes.
- **23. Registrar.-** (1) The Registrar shall be the administrative officer of the University. He shall work directly under the superintendence, direction and control of the Vice-Chancellor.
- (2) The Registrar shall be appointed by the State Government from one of its officers of the Rajasthan Administrative Service (not below selection scale) or of Indian Administrative Service.
- (3) When the office of the Registrar is vacant, or when the Registrar is, by reason of illness, absence or any other reason, unable to exercise the powers, perform the functions and discharge the duties of his office, the powers, functions and duties of the office of the Registrar shall be exercised, performed and discharged by such person as the Vice-Chancellor may appoint for the purpose.
 - (4) The Registrar shall be the ex-officio Member-Secretary of the Board.
 - (5) It shall be the duty of the Registrar-
 - (a) to be the custodian of the records, the common seal and such other properties of the University as the Board shall commit to his charge; and
 - (b) to issue all notices convening meetings of the Board, the Academic Council, the Faculties and of any committee appointed by the authorities of the University.
- (6) (i) Where any proceedings or resolution of the Board or order of the Vice-Chancellor is inconsistent with the provisions of this Act and the Statutes, it shall be the duty of the Registrar to tender advice to the Board or the Vice-Chancellor mentioning the relevant provisions and to record in the proceedings to the meeting of the Board or on the order of the Vice-Chancellor the fact that he had tendered such advice and thereupon put up a note of dissent on such proceedings, resolution or the order, as the case may be, and ensure the communication of the matter to the Chancellor or any officer authorized by him in this behalf within seven days of passing such resolution or order, or as the case may be, undertaking such proceedings.
- (ii) After examining the note of dissent reported under clause (i), the Chancellor or the officer authorized in this behalf by him, may make such interim or final order as he and it thinks fit, which shall be binding on the University.

- (7) The Registrar shall exercise such other powers and perform such other functions and discharge such other duties as may be directed by the Vice-Chancellor or assigned to him by the Board.
- **24.** Comptroller.- (1) The Comptroller shall be a whole time salaried officer of the University to be posted by the State Government from its officers of the Rajasthan Accounts Service of the rank of selection scale and the above:

Provided that a person appointed as Comptroller shall retire from office if, during the term of his office, he completes the age of superannuation.

- (2) The Comptroller shall hold office for a period of three years.
- (3) The emoluments and other terms and conditions of service of the Comptroller shall be such as may be prescribed.
- (4) When the office of the Comptroller is vacant, or when the Comptroller is, by reason of illness or absence or any other cause unable to exercise the powers, perform the functions and discharge the duties of his office, the powers, functions and duties of the office of the Comptroller shall be exercised, performed and discharged by such person as the Vice-Chancellor may appoint for the purpose.
 - (5) The Comptroller shall be the ex-officio Member-Secretary of the Finance Committee.
 - (6) The Comptroller shall-
 - (a) exercise general supervision over the funds of the University and shall advise the University as regards its financial policy;
 - (b) manage the property and investments of the University including trust and endowed property in accordance with the decision of the Finance Committee and the Board; and
 - (c) exercise such other powers and perform such other financial functions, as may be assigned to him by the Board, or as may be prescribed:

Provided that the Comptroller shall not incur any expenditure or make any investment exceeding such amount as may be prescribed except with the previous approval of the Board.

- (7) Subject to the control of the Board, the Comptroller shall-
 - (a) ensure that the limits fixed by the Board for recurring and non-recurring expenditure for a year are not exceeded and that all moneys are expended for the purposes for which they are granted or allotted;
 - (b) be responsible for the preparation of annual accounts, financial estimates and the budget of the University and for their presentation to the Finance Committee and the Board;
 - (c) keep a constant watch on the cash and bank balances and of investments;
 - (d) watch the progress of the collection of revenue and advise on the methods of collection employed;
 - (e) ensure that the registers of buildings, land, furniture and equipments are maintained up-to-date, and that stock checking is conducted in respect of equipments and other consumable materials in all offices, laboratories, colleges and institutes maintained by the University;
 - (f) bring to the notice of the Vice-Chancellor and the Registrar any unauthorized expenditure or other financial irregularity and suggest appropriate action to be taken against persons at fault; and

- (g) call from any office, laboratory, constituent college maintained by the University, any information or returns as he may consider necessary for the exercise of his powers, performance of his functions or discharge of his duties.
- **25.** Directors, Deans, Librarian, Controller of Examinations etc.- (1) (a) There shall be a Director of Skill education who shall be responsible for academic coordination for teaching and admission of under graduate and Post-graduate and management and control of examinations at under graduate and Post-graduate levels. He will be concerned with the policy matters and system regarding resident instructions in the University and development of educational technology.
- (b) He shall be responsible for maintaining permanent records of the Academic Council, performance of the students of the University including the courses taken, credits obtained, degrees, prizes or other distinctions and other items pertaining to the academic performance and the discipline of the students.
 - (c) He shall function as Secretary of the Academic Council.
- (2) There shall be a Director of Human Resources Development who shall be responsible for human resources development.
- (3) There shall be a Dean for each constituent college and senior most shall be the Chairman of the Faculty and the Board of Studies of the concerned Faculty and shall be responsible to the Vice-Chancellor for the organization and implementation of the teaching programmes of the Faculty.
- (4) There shall be a Librarian who shall be responsible for the maintenance and management of the University Library, to guide and co-ordinate the working in the libraries of the various constituent units of the University, to prepare the annual estimate of operational and developmental requirements of all the libraries of the University for incorporation in the budget estimates.
- (5) There shall be a Director, Students' Welfare, who shall have the following duties, namely:-
 - (a) to make arrangements and supervise management of students' hostel, cafeteria and mess;
 - (b) to plan and organize students' extra-curricular activities such as sports, cultural and other recreational activities of the University;
 - (c) to plan and direct the programmes of students' advisement and counselling and to enlist the cooperation of prospective employers and employment agencies to assist in the placement of students of the University and to promote discipline amongst the students of the University;
 - (d) to supervise and control medical and health services and other welfare measures in the University; and
 - (e) to make arrangements for scholarships, stipends, part-time employment and travel facilities for the study tour of the students.
- (6) There shall be a Controller of Examinations who shall be responsible for conducting various examinations of the University and declaration of results in time.
- (7) There shall be an Estate Officer who shall be the custodian of all the land and buildings of the University and shall be responsible to maintain them.
- (8) Subject to the provisions of this Act, the officers of the University referred to in clauses (ii) to (ix) of section 20 shall perform such other duties as may be prescribed or as may be assigned to them from time to time by the Board or the Vice-Chancellor.

- **26. Teaching of the University.** (1) All teaching recognized by the University shall be conducted in the University departments or its constituent or affiliated colleges, centres, divisions, institutes and institutions.
- (2) The authorities responsible for organizing such teaching shall be such as may be prescribed.
- (3) The courses of study and curricula shall be such as may be prescribed by statutes and, subject thereto, by the Regulations.
- **27. Appointment of Teachers and Officers of the University.** (1) Selection for appointment of teachers and officers of the University shall be made in accordance with provisions of the Rajasthan Universities' Teachers and Officers (Selection for Appointment) Act, 1974 (Act No. 18 of 1974).
- (2) Except in cases provided for by the Statutes, teachers and officers of the University shall be appointed under a written contract. The contract shall be lodged with the Vice-Chancellor and a copy thereof shall be furnished to the teacher or officer concerned. The contract shall not be inconsistent with the provisions of this Act and the Statutes for the time being in force in relation to the conditions of service.
- **28.** Co-ordination of teaching and research, integration of functions and curricula and services.- (1) In consultation with the appropriate officers of the University, the Vice-Chancellor shall be responsible for taking such steps as may be necessary for the full co-ordination of teaching and research activities of the University.
- (2) The Vice-Chancellor shall be responsible for working through the appropriate officers and staff of the University, to see that there is an appropriate inter-relation in the different curricula and courses offered in the different Faculties of the University so as to avoid unnecessary duplication of functions between Faculties of the University and provide the students with the best course offerings and Faculty contacts feasible within the University's resources and talents.

CHAPTER V

Funds and Accounts

- **29.** The University Funds.-(1) The University shall establish, maintain and administer a fund to be called the University fund.
- (2) The following moneys shall form part of, and be paid into, the University fund, namely:-
 - (a) any contribution or grant by the Central Government and the State Government;
 - (b) income arising to the University from all sources including income from fees and charges;
 - (c) trusts, bequests, donation, endowments and other grants, if any;
 - (d) such other money as may be prescribed by the Statutes.
- (3) The matters to which the fund may be applied and appropriated shall be those prescribed by this Act or the Statutes.
- (4) All expenses incurred under and in pursuance of any provision contained in this Act shall be met out of the University fund.
- (5) The University shall have power to borrow, on the security of the University properties and with the concurrence of the State Government, money for the purposes of the University.
- **30. Provident fund, pension and insurance.-** (1) The University shall create for the benefit of its officers, teachers, ministerial staff and other employees, in such manner and subject

to such conditions as may be prescribed, such pension, gratuity, insurance, provident fund as it may deem fit.

(2) For such pension, gratuity, insurance and provident fund so constituted by the University, the State Government may declare that the provisions of the Provident Funds Act, 1925 (Central Act No. 19 of 1925) shall apply to such funds as if it were Government Provident Fund:

Provided that the University shall have power in consultation with the Finance Committee and the Board to invest provident fund amount in such manner as it may determine.

- **31. Accounts and Audit.-** (1) The annual accounts and balance sheet of the University shall be prepared by the Comptroller under the direction of the Vice-Chancellor and all moneys accruing to or received by the University from whatever source and all amount disbursed or paid shall be entered in the accounts.
- (2) The Comptroller shall, before such date as may be prescribed by the Statutes, prepare the annual financial estimates for the ensuing year.
- (3) The annual accounts and the annual financial estimates prepared by the Comptroller shall be placed before the Board together with the remarks of the Finance Committee for approval and the Board may pass resolution with reference thereto and communicate the same to the Comptroller who shall take action in accordance therewith.
- (4) The annual accounts shall be audited in the prescribed manner by such auditors as the State Government may direct and the cost of such audit shall be a charge on the University fund.
- (5) The accounts when audited shall be printed and copies thereof, together with the audit report, shall be submitted by the Vice-Chancellor to the Board which shall forward them to the Chancellor with such comments as may be deemed necessary.
- (6) The University shall settle objections raised in the audit and carry out such instructions as may be issued by the State Government on the audit report.
- **32. Control of the State Government.-** Where the State Government funds are involved, the University shall abide by the terms and conditions attached to the sanction of such funds which may *inter alia* include prior permission of the State Government in respect of the following, namely:-
 - (a) creation of the new posts of teachers, officers or other employees;
 - (b) revision of the pay, allowances, post-retirement benefits and other benefits to its teachers, officers and other employees;
 - (c) grant of any additional/special pay, allowance or other extra remuneration of any description whatsoever, including ex-gratia payment or other benefits having financial implications, to any of its teachers, officers or other employees;
 - (d) diversion of any earmarked funds other than the purpose for which it was received;
 - (e) transfer by sale, lease, mortgage or otherwise of immovable property;
 - (f) incur expenditure on any development work from the funds received from the State Government for any purposes other than for which the funds are received; and
 - (g) take any decision resulting in increased financial liability, direct or indirect, for the State Government.

Explanation.- The above conditions shall also apply in respect of the posts created from any other fund, which may, in the long term, be likely to cause financial implications to the State Government.

33. Assumption of financial control by the State Government as emergency measure.- (1) The State Government shall have the right to cause an inquiry to be made, by such

person or persons as it may direct, and to issue directions to the University, in respect of any matter connected with the finances of the University, where State Government funds are concerned.

(2) If the State Government is satisfied that owing to maladministration or financial mismanagement in the University a situation has arisen whereby financial stability of the University has become insecure, it may by a notification, declare that the finances of the University shall be subject to the control of the State Government and shall issue such other directions as it may deem fit for the purpose and the same shall be binding on the University.

CHAPTER VI

Statutes and Regulations

- **34. Statutes.-** Subject to the provisions of this Act, the Statutes of the University may provide for any matter connected with the affairs of the University and shall in particular, provide for the following, namely:-
 - (i) constitution, powers and duties of the Authorities;
 - (ii) creation, composition and functions of other bodies or committees, necessary or desirable for improving the academic life of the University;
 - (iii) designations, powers, functions, duties, manner of appointment and selections and terms and conditions of service of the officers other than Vice-Chancellor;
 - (iv) classification, qualification and manner of appointment, terms and conditions of services and duties of teachers and non-teaching staff of the University;
 - (v) terms and conditions of service of the Vice-Chancellor;
 - (vi) establishment, amalgamation, sub-division or abolition of Faculties, divisions, department or other units of the University;
 - (vii) establishment of pension and insurance schemes for the benefit of officers, teachers and other employees of the University and the rules, terms and conditions of such schemes;
 - (viii) holding of convocations to confer degrees and diplomas;
 - (ix) conferment and withdrawal of honorary degrees and academic distinctions;
 - (x) conditions of service, remunerations and allowances including travelling and daily allowances to be paid to officers, teachers and other persons employed under the University;
 - (xi) conditions and mode of appointment and the duties of examining bodies and examiners;
 - (xii) procedure and terms and conditions of affiliation and of withdrawal of such affiliation, and terms and conditions of fees for affiliation, to colleges or institutes:
 - (xiii) management of constituent colleges, centres, divisions, departments, or other institutes founded or maintained by the University;
 - (xiv) conducting examination and awarding degrees to students of affiliated colleges as per rules and regulations laid down by the University;
 - (xv) constitution of Selection Committee for appointment of staff other than teachers and officers; and
 - (xvi) all other matters which by this Act are to be provided by the Statutes.
- **35. Statutes how made.-** (1) Statutes under this Act shall be proposed by the Board and submitted to the Chancellor for his assent and shall come into force only after the assent is received and notified by the Vice-Chancellor.

- (2) Any Statute may be amended or repealed by the Board with the assent of the Chancellor.
 - (3) All Statutes made under this Act shall be published in the Official Gazette.
- **36. Regulations.-** (1) The authorities of the University may make Regulations consistent with this Act and the Statutes for,-
 - (i) laying down the procedure for their meetings and the number of members required to form the quorum;
 - (ii) providing for matters which by this Act and the Statutes are to be regulated by Regulations; and
 - (iii) providing for any other matter solely concerning the authority and not provided for by this Act and the Statutes.
- (2) The Academic Council may subject to the provisions of this Act and the Statutes, make Regulations providing for courses of studies, system of examination, academic calendar, award of degrees and diplomas of the University and other matters related to resident instruction.
- (3) The Regulations made by any authority of the University shall be subject to such direction as the Board may from time to time give in this behalf.
 - (4) Academic Council of the University may make Regulations for,-
 - (i) the holding of convocations to confer degrees and diplomas;
 - (ii) the conferment of honorary degrees, academic distinctions and withdrawal of degrees;
 - (iii) the establishment and abolition of hostels maintained by the University;
 - (iv) the institute of fellowships, scholarships, stipend, bursaries, medals and prizes and the conditions of award thereof;
 - (v) the entrance or admission of the students to the University and their enrolment and continuance as such and the conditions and procedure for dropping students from enrolment;
 - (vi) the fees which may be charged by the University;
 - (vii) the courses of study to be laid down for all degrees, diplomas and certificates of the University;
 - (viii) the conditions under which students shall be admitted to the degrees, diplomas, certificates or other courses and examinations of the University and their eligibility for the award of degrees, diplomas and certificates;
 - (ix) the conditions for conferment of degrees and other academic distinctions;
 - (x) the maintenance of discipline among the students of the University;
 - (xi) the special arrangements, if any, which may be made for residence, discipline and teaching of women students and the provision of special courses of study for women;
 - (xii) the conditions of residence of students of the University and the levy of fees for residence in hostels; and
 - (xiii) the recognition and management of hostels not maintained by the University.

CHAPTER VII

Miscellaneous

37. Annual Report.- The annual report of the University shall be prepared by the Registrar under the direction of the Vice-Chancellor normally within six months from the close of the financial year and circulated to the members of the Board one month before the meeting at which it is to be considered. The Board shall after consideration of the annual report forward a

copy thereof with comments to the State Government. A copy of the said report shall be laid on the table of the House of the State Legislature.

- **38. Delegation of powers.-** The Board may, by Statutes, delegate the powers exercisable by it under this Act or the Statutes, to any authority, officer, Heads of colleges, divisions, departments, institutes or units and offices subject to such conditions and restrictions as the Board may deem proper.
- **39.** Disputes as to constitution of authorities or bodies.- If any question arises as to whether any person has been duly nominated or is entitled to be a member of any authority or other body of the University, the matter shall be referred to the Chancellor whose decision thereon shall be final:

Provided that before taking any such decision, the Chancellor shall give the person affected thereby reasonable opportunity of being heard.

- **40. Transitory powers of the first Vice-Chancellor.-** The first Vice-Chancellor shall be appointed by the Chancellor in consultation with the State Government and the IFCI Ltd. for a period not exceeding three year or until such time as the Board is constituted whichever is earlier and exercise all or any of the powers conferred on the Board by this Act or the Statutes.
- **41. Power to obtain information.-** Notwithstanding anything contained in this Act or any other law for the time being in force, the State Government may, by order in writing, call for any information from the University on any matter relating to the affairs of the University and, the University shall, if such information is available with it, furnish the State Government with such information within a reasonable period:

Provided that in the case of information which the University considers confidential, the University may place the same before the Chancellor.

- **42.** Vice-Chancellor and other officers etc., to be public servants.-The Vice-Chancellor, the Registrar, the Comptroller, the Deans, the Directors as specified by the Statutes and other employees of the University shall be deemed to be public servants within the meaning of section 21 of the Indian Penal Code, 1860 (Central Act No. 45 of 1860).
- **43. Removal of difficulties.-** (1) If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by order published in the Official Gazette, do anything which appears to it necessary for the purpose of removing the difficulty.
- (2) No order made under sub-section (1) shall be questioned in any court of law on the ground that no difficulty, as is referred to in sub-section (1), existed to be removed.
- (3) Every order published under this section shall, as soon as may be after its publication, be laid before the House of the State Legislature.
- **44. Repeal and savings.-** (1) The Rajasthan ILD Skills University, Jaipur Ordinance, 2017 (Ordinance No. 1 of 2017) is hereby repealed.
- (2) Notwithstanding such repeal, all things done, actions taken or orders made under the said Ordinance shall be deemed to have been done, taken or made under this Act.